

3.11.2000

Hon. Mr. S. K. Naqvi JM

Sri R. P. Singh for the Applicant.
Sri A. Sthalekar for the respondents nos
1 to 3. Sri K. P. Singh for respondent
no 4.

Sri R. P. Singh mentions that
the impugned order has already been
withdrawn. Hence the SA become
infructuous, therefore, may be dismissed
as not pressed. The SA, is decided
accordingly. No order as to costs.


JM

del